

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

U.P.C.

Commercial Complex(BDA)
Indira Nagar, Bangalore-560038
Dated.....

APPLICATION NO. 788 /86 (T)

WRIT PETITION NO. 12151/81

APPLICANT

Dr. Venkateswara

VERSUS

RESPONDENT(S)

The Secretary,
S/o Health & Family Welfare,
New Delhi - 8, U.P.

To Sh. M.S. Srinivasan,
Advocate, R.No.12,
S.S.S. Mutt Bldg.,
Tach Pund Road,
Bangalore-5.

1. Central Govt. Standing Counsel,
High Court Bldgs., Bangalore.
2. Advocate General, High Court Bldgs.,
(State) Bangalore.

3) R5 & R6 personally

Writ Petition No 17151/81 on the file of Hon'ble High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985, and registered in this Tribunal as Application No 700/86(T) is posted before the Bench on 26-7-96 for fixing the date for final hearing.

2. You are directed to appear on the aforesaid date at 10.30 AM failing which further proceedings will be held in your absence.

By order of the Tribunal.

(COURT OFFICER)

917

Excluded
of
10%
one



P.M.C.
23/7

National Institute of Mental Health & Neuro Sciences
Bangalore-560029

Post Bag No. 2900

Ref: PER(6)/F-950/86-87/2625

Date 18.7.86

Sri. M.S. Padmarajaiah,
Advocate and Additional
Central Government Standing Counsel
High Court of Karnataka,
Bangalore - 560 001.

Sir,

Sub: Writ petitions pertaining to NIMHANS transferred from Hon'ble High Court of Karnataka to the Administrative Tribunal Bangalore Branch.

Ref: Your endorsement (3) dated 12.7.1986.

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With reference to the above subject I am to state that the following cases are reported to have been posted before Administrative Tribunal, Bangalore Branch for final hearing

Sl. No.	Writ Petition No.	Application No. of Tribunal	Respondent	Date of hearing
1.	6688/80	200/86 (T)	Mr. G. N. Tunkur	Chairman NIMHANS 16.7.86
2.	1915/81	680/86 (T)	Smt. T. Yashoda	-do- & 10 others 23.7.86
✓3.	12151/81	780/86 (T)	Dr. Nardev, G. Secretary Health & Family Welfare Services New Delhi & 5 others	24.7.86
4.	10222/81	772/86 (T)	Dr. Nardev, G. Union of India	23.7.86

In this context it may be stated that NIMHANS is an autonomous body registered under Societies Registration Act 1960, as per office Memorandum No. V/8014/1/72/MPT issued by the Ministry of Health and Family Welfare (copy enclosed with approved memorandum of Association).

Contd....2/-

Original copy of the letter is enclosed
with the file no. 772/86 (C.W. No. 10222/81)



National Institute of Mental Health & Neuro Sciences
Bangalore-560029

Post Bag No. 2900

Ref :

Date.....

- 2 -

Since notification for transferring such societies under the perview of Administrative Tribunal in consonance with provisions of Administrative Tribunal Act 1985 does not appear to have been issued by Government of India I request you kindly to examine the issue and take necessary action.

Yours sincerely,

CHIEF ADMINISTRATIVE OFFICER

Sn2

Enclosed as above

Both are agreed that no notification has been issued under Section 14(2) of the Administrative Tribunals Act, 1985, so as to attract the jurisdiction of the Central Administrative Tribunal over the National Institute of Mental Health and Neuro Sciences (NIMHANS)- the 3rd respondent herein. Since the prayer in this writ petition is to quash the appointment given by the 3rd respondent to the 6th respondent, such a notification is a sine quo non for entertaining the W.P. transferred from the High Court to this Bench of the Tribunal. We therefore direct the Registrar to take steps to transfer back the writ petition to the High Court addressing its Registrar suitably in the matter*.

Given under my hand and the seal of this Tribunal, this 12th day of August, 1986.

See *R* *208*
REGISTRAR

Copy to :-

Shri N.S. Srinivasan, Advocate,
Room No 12, S.S.B. Mutt Building,
Tank Bund Road,
Bangalore-9

Shri M.S. Padmarajaiah,
Senior Central Govt. Standing Counsel,
High Court of Karnataka Building,
Bangalore - 560 001

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 028

Subj. to all
Pl. issue for 10 days
THURSDAY, THE 24TH OF JULY, 1986

PRESENT

THE HON'BLE MEMBER(JUDICIAL) : SH CH. RAMAKRISHNA RAO
THE HON'BLE MEMBER(ADMINISTRATIVE) : SH L.H.A. REGO

IN

APPLICATION NO 780/86(T)
(W.P. NO 12151/81)

Dr. Naradev. G.,
Psychiatric Social Worker,
NIMHANS, Bangalore - 29. : Applicant

VERSUS

1. Union of India represented by its Secretary, Deptt of Health and Family Welfare, Nirman Bhavan New Delhi.
2. State of Karnataka represented by its Secretary, Deptt of Health and Family Welfare, Vidhana Soudha, Bangalore - 1
3. National Institute of Mental Health and Neuro Sciences, Hosur Road, Bangalore-29 represented by its Director.
4. Chairman, Selection Committee for the post of Asst. Professor of Psychiatric Social Work, NIMHANS, Bangalore - 29.
5. Dr. I.A. Sheriff, Head of the Deptt of Psychiatric Social Work, NIMHANS, Bangalore - 29.
6. Dr. R.S. Batti, Asstt. Professor of Psychiatric Social Work, NIMHANS, Bangalore - 29. : Respondents

O R D E R

In the above application, this Tribunal has passed the following Order:-

"Shri Venugopal, Advocate present for Shri N.S.Srinivasan, Counsel for the applicant. Shri M.S. Padmarajaiah counsel for respondents present.

REGISTERED/AD

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indira Nagar,
Bangalore-560 038.

Dated the August , 1986.

REF: APPLICATION NO. 780/86(T)

To

The Registrar,
High Court of Karnataka,
High Court Building,
Bangalore.1.

Subject: Returning of W.P.No. 12151/81
to the High Court of Karnataka.

Sir,

Writ Petition No. 12151/81 on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunal Act, 1985, is returned herewith for necessary action, in pursuance of this Tribunal's Order Dated 24.7.1986, copy of which is enclosed herewith.

Deo
REGISTRAR.

o/c PVR

Encl: Entire Records of the Case.

KRM

Temporary leave
Deputy Registrar,
High Court of Karnataka, Bangalore

4/9/86